GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:2464 ANSWERED ON:10.03.2011 JUDICIAL REFORMS Agarwal Shri Jai Prakash;Bali Ram Dr. ;Balram Shri P.;Banerjee Shri Ambica;Das Shri Khagen;Meghwal Shri Arjun Ram ;Reddy Shri Magunta Srinivasulu;Sayeed Muhammed Hamdulla A. B. ;Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) Whether the Government has decided to set up a National Mission for Justice Delivery and Legal Reforms;

(b) If so, the details thereof; and

(c) The outcome achieved so far in this regard?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (c): The Government has `in principle1 approved setting up of National Mission for Justice Delivery and Legal Reforms. The National Mission would help implementing the two major goals of

(i) increasing access by reducing delays and arrears in the system

(ii) enhancing accountability at all levels through structural changes and setting performance standards and facilitating enhancement of capacities for achieving such performance standards.

The broad areas proposed to be covered under the Mission relates to policy changes such as AH India Judicial Service, Litigation Policy, amendments in the Acts for making policy and Legislative changes and re-engineering of procedures through improved case and court management and Alternate Dispute Resolution system, focus on Human Resource Development through strengthening the Judicial Academies, training judicial officers and public prosecutors, leveraging Information and Communication Technology & tools for better justice delivery and creation of National Arrears Grid and improve substantially physical infrastructure of District and Subordinate Courts, judicial quarters and other facilities.